

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.233 - IA/442(AHM)2024  
in  
**CP(IB)/279(AHM)2022**

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

State Bank of India  
V/s

Harsukhbhai Parbatbhai Lakkad  
(Personal Guarantor)

.....Applicant

.....Respondent

**Order delivered on: 01/04/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Sumit Parikh, Adv.  
For the SBI : Mr. Biju Nair, Adv.  
RP in person : Mr. Ramesh Kumar Totla  
For the Respondent :

**ORDER**

**IA/442(AHM)2024**

Ld. Counsel for the State Bank of India seeks adjournment.

List for further consideration on 19.04.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**